

Limited (CIL)/Government to contain and recover the outstanding dues of CIL from power utilities.

(i) Ministry of Coal has advised coal companies to supply coal to power houses only against advance payments or letters of credit.

(ii) Ministry of Power and Ministry of Coal are holding periodical discussions with the State Electricity Boards (SEBs) to clear outstanding dues of coal companies.

(iii) Coal Companies are also holding discussions with the State Electricity Boards to reconcile the outstanding dues and persuade them to make payments.

(iv) Disputed outstanding dues will be referred to the umpires, to be appointed for the purpose, to settle the disputed claims.

[English]

Tihar Jail Inmates

241. SHRI TARA SINGH:
SHRI ARVIND TRIVEDI:
SHRI VISHWANATH SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of death cases of prisoners in the Tihar Jail gone up in the recent past;

(b) if so, the number of deaths reported during 1992, 1993 and 1994;

(c) the causes thereof;

(d) whether some voluntary organisations have urged to probe the excesses in jail;

(e) if so, the reaction of the Union Government thereto;

(f) whether the hardened criminals in the Tihar Jail forced 'jabri' chauth from the ordinary prisoners;

(g) if so, the steps being taken by the Government to curb such practices;

(h) whether the Government propose to make separate wards for the ordinary prisoners in order to keep them away from the hardened criminals; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) No, Sir.

(b) and (c) Government of National Capital Territory of Delhi have reported that the number of deaths in Central Jail, Tihar, during the last three years were as under:—

1992	—	41
1993	—	37
1994	—	26

(d) No, Sir.

(e) Does not arise in view of (d) above.

(f) No such case has come to the notice of the Government.

(g) Does not arise in view of (f) above.

(h) and (i) High security wards have been set up in Central Jail No. 1 and No. 2 where hard-core criminals are lodged. They are not allowed to mix freely with other fellow prisoners while lodged in jail.

Rashtriya Pariyojna Nirman Nigam

242. PROF. MALINI BHATTACHARYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) Whether the Union Government are considering to revamp and revitalise the Rashtriya Pariyojana Nirman Nigam Limited;

(b) if so, the time by the decision is likely to be taken and implemented; and

(c) the capital investment likely to be required for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The Standing Committee on Agriculture has recommended revamping and revitalisation of the Rashtriya Pariyojana Nirman Nigam Limited (RPNN). Various options about future of the RPNN are under consideration.

[Translation]

Flood Control

243. SHRI ARVIND TRIVEDI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Gujarat has sent any scheme to the Union Government to control flood and soil erosion in the State for its approval during the last six months;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) & (c) Does not arise.

[English]

Bangladeshi Nationals

244. DR. KRUPASINDHU BHOI:

SHRI GURUDAS KAMAT:

KUMARI SUSHILA TIRIYA:

SHRI RAM NAIK:

SHRI PARASRAM BHARDWAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been heavy influx of Bangladeshi nationals into various Indian States;